

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3872

ANSWERED ON:19.12.2006

EXPORT ORIENTED INDUSTRIAL UNITS

Mahato Shri Sunil Kumar;Renge Patil Shri Tukaram Ganpatrao

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the percentage of trade carried out by export oriented industrial units in the total export-import trade of the country during each of the last three years;
- (b) the amount of foreign exchange earned therefrom during the said period;
- (c) whether the said units are getting several economic concessions;
- (d) if so, the details thereof during the said period;
- (e) the number of complaints received by the Government regarding misuse of such concessions during the said period; and
- (f) the steps taken to prevent misuse of such concessions?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JAIRAM RAMESH)

(a) & (b) Total foreign exchange earned by the Export Oriented Units (EOUs) during the year 2003-04, 2004-05 and 2005-06 were to the extent of about US \$ 6300 Million, US \$ 8300 Million and US \$ 8500 Million (provisional) respectively. The share of EOUs in the total exports of the country was about 9.83%, 9.94% and 8.28% during the year 2003-04, 2004-05 and 2005-06 respectively.

(c)&(d) Yes, Sir. Units under export oriented scheme are given a package of incentives/ financial concessions which includes duty free imports/procurement of capital goods, raw materials, consumables; deemed export benefits; income tax exemption; re- imbursement of Central Sales Tax (CST).

(e) As per available information, during the past three years action has been taken against 457 units under various provisions of the Foreign Trade (Development & Regulation) Act 1992 and other relevant Acts.

(f) In the recent past, sale of marble in domestic tariff area (DTA) and the facility of supplies effected in DTA against payment from the Exchange Earner Foreign Currency

(EEFC) account of the buyer in the DTA were withdrawn with effect from 31.8.2005 and 7.4.2006 respectively by amending Foreign Trade Policy.